[श्री जगत नारायण]
अखबार में यह खबर छपी है कि पालियामेंट
के सामने जो हरिजन मेम्बरों ने भूख हड़ताल
की थी इस बात के लिए कि पंजाब का विभाजन
न हो, उनको सरकार ने गिरफ्तार करके जेल
में डाल दिया है । उन्होंने जेल में भूख हड़ताल
की हुई है । अखबार में छपा है कि उनकी
हालत नाजुक है और एक को अस्पताल में
दाखिल कर दिया गया है । तो मैं कहूंगा होम
मिनिस्टर साहब से कि इस मामले में जरूर
बयान दें और यह बतलायें कि उनकी हालत
कितनी नाजुक है और क्या गवर्नमेंट उनको
छोडने का विचार कर रही है ।

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REFERENCE TO SHORTAGE OF KEROSENE IN ORISSA

SHRI BANKA BEHARY DAS (Orissa): Sir, I wish to draw the attention of the Government through you to the serious situation that has developed in Orissa due to shortage of kerosene. Not to speak of rural areas, even in Cuttack City most of the people are forced to use candles. Before introduction of the quota system Orissa was consuming more than 10,000 kilolitres of kerosene every month. But now the quota has been fixed at 7,000 kilolitres recently. But actually the supply is about 3,000 kilolitres. This has created a crisis and unless it is remedied, it may lead to an explosive situation. I hope the Government which is used to pressure-oriented tactics will not force the peace-loving people of Orissa to launch on a path of agitation. I hope the Minister concerned will reply.

REFERENCE TO RULES OF PROCEDURE

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, मैं अदब के साथ आपके द्वारा निवेदन करना चाहता हूं । यह सही है कि मैं इस सदन के लिए बिलकुल नया मेम्बर हूं. . .

श्री सभापति : मगर वैसे आप तजुरवेकार आदमी हैं।

श्री राजनारायण : लेकिन कुछ संसदीय परम्पराओं की जानकारी रखता हूं, पढ़ता रहता हूं । हमारे लिए आज तीन दिक्कतें बहुत महसूस हुई और तब से में सोच रहा हूं कि क्या में अपने संसदीय और जनतांतिक कर्तव्यों का पालन कर पा रहा हूं । एक तो . . .

. of Procedure

श्री अर्जुन अरोड़ा (उत्तर प्रदेश): इतनी जल्दी सोचने लगे।

श्री राजनारायण : समुचित नजर रखता हूं । एक तो, श्रीमन, हमारे यहां नियमावली में कार्यस्थान प्रस्ताव की व्यवस्था नहीं है, दूसरे अविश्वास प्रस्ताव की व्यवस्था नहीं है और तीसरे जो प्रश्न के उत्तर सरकार की ओर से मिलते हैं, वे हमको भी मिलने चाहिएं, हर सदस्य को मिलने चाहिएं।

श्री सभापति : क्या चीज ?

श्री राजनारायण : प्रश्न । सवाल पूछते हैं, मंत्री जी जवाब देते हैं । मिसाल के लिए राज्यों को लघु उद्योगों के लिए इतनी-इतनी सहायता दी है । वह जो सदस्य पूछते हैं, वह जानते हैं, मंत्री जी जानते हैं । उसके लिए सप्लीमेंटरी प्रश्न पूछने के लिए हम तैयारी नहीं कर पाते । महाराष्ट्र में देखेंगे कि वहां की विद्यान सभा में यह व्यवस्था है । हमारे यहां उत्तर प्रदेश में नहीं है, उसके लिए. . .

श्री सभापति : राजनारायण जी आपने मुझे लिखा था ? आप मुझको इत्तिला भेजें, फिर उठाना चाहिए। यह बातें लिख कर दें दें, जो रूल्स कमेटी है उसके सामने पेश कर दी जायेंगी ।

श्री राजनारायण : कोई कमेटी बनी है पहले से ?

श्री सभापति : पहले से रूल्स कमेटी बनी हुई है ।

श्री अटल बिहारी वाजपेयी (उत्तर प्रदेश): सभापित जी, यह शिकायत जायज है कि जिन बातों के बारे में स्टेटमेंट दिए जाते हैं, उन स्टेटमेंटों की कापियां बहुत कम रहती हैं। जो सदस्य प्रश्न पूछते हैं, उन्हीं को कापी मिल जाती है, बाकी सदस्यों को कापी नहीं मिलती है । वहां अधिक कापियां रखी जा सकती हैं। इसमें रूल्स कमेटी से पूछने की जरूरत नहीं है ।

Request for release of

REOUEST FOR RELEASE OF DETENUS HELD UNDER D.I.R.

SHRI BHUPESH GUPTA (West Bengal): Sir, the Minister of State of Home Affairs is here. I rise on my accumulated notices of motions with regard to the D.I.R. Today is the last day. I should like to know what the Government proposes to do. We read in the newspapers that they are releasing some detenus. They are proposing to discriminate in this matter, that is, keep some detenus, release others, and play like that. First of all it is only proper that the Government should come forward and state its policy as to what it is doing rather than let it go to the press during the session without telling us. Therefore, I should like to know the position with regard to that. When we met the Home Minister, Mr. Jyoti Basu and myself, we were given to understand that the Central Government would have no objection if all D.I.R. detenus including those arrested in October-December 1964 were released by the State Government. In that connection we pointed out that there were some Central detenus in Kerala and Maharashtra-they include Mr. Namboodiripad and Mr. B. T. Ranadive. I see in the papers today that orders have been passed, that the State Governments have been instructed to release all the Central detenus in Maharashtra and Kerala. I should like to know if this is true. But anyhow the matter is serious. Therefore, if possible, in the afternoon the Government should make a statement because we will not have any chance for another few weeks to meet and discuss about this policy. We want a general political amnesty of all detenus and not a single one must be detained. I tell you how it is.

MR. CHAIRMAN: I know.

SHRI BHUPESH GUPTA: Sir, I know you know. The fact that the strike and hartal was a unique success in the life of our nation should remind the Government . . .

1 P.M.

SHRI ABID ALI (Maharashtra): Sir, on a point of order. What is the issue before the House? What he wants . • •

MR. CHAIRMAN: He has given notice . . .

SHRI ABID ALI: He wants that the Minister should make a statement. That is all. If he is going into the merit of the case, then, Sir, it would be only fair to allow us also to explain our point of view.

MR. CHAIRMAN: No, no.

SHRI ABID ALI: He can ask the Minister to do so and I want that on principle . . .

(Interruptions)

MR. CHAIRMAN: Order, order.

SHRI SYED AHMAD (Madhya Pradesh): He should not be allowed to make an insinuation

SHRI BHUPESH GUPTA: I only ask for information . . .

MR. CHAIRMAN: I think you have amply done it.

SHRI BHUPESH GUPTA: . . . including about the lifting of the emergency. All this is pending before you. We have not yet got any clear statement. The session is about to be over

MR. CHAIRMAN: You have said it. You are reminding the Government.

SHRI BHUPESH GUPTA: You have been saying that this has to be . . .

MR. CHAIRMAN: You have said so. Don't go on saying.

SHRI BHUPESH GUPTA: When can I get it? Can't I demand before the Government to make a statement?

MR. CHAIRMAN: Shall I make you go on demanding?

SHRI BHUPESH GUPTA: What eh* can you do, Sir?

MR. CHAIRMAN: You have demanded it. SHRI BHUPESH GUPTA: They do not do it